

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 1
CP(CAA) No. 7/CB/2024

Proceedings under Section 230-232 Companies Act

IN THE MATTER OF:

Lalchand Gem & Jeweller Pvt. Ltd.

.....Applicant

Order delivered on 05/06/2024

Coram:

H.V. Subba Rao, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Saroj Kumar Ray, CS.
Mr. Shaswat Kumar Rout, Adv.

For the Respondent :

ORDER

This is a second motion application filed under Sections 230-232 by the petitioner companies.

We heard Ld. Authorised Representative, CS, Mr. Saroj Kumar Ray. He submits that pursuant to the order dated 29.04.2024 of their first motion application the notices have also been served upon the Regional Director as well as the Income Tax Authorities in respect of transferee company also. He also submits that paper publication has been made as regard the scheme of amalgamation so as to intimate the creditors of the transferee company.

Ld. Authorised Representative also undertakes to inform by way of registered post and by e-mail to the creditors as regards to the scheme of amalgamation.

List the matter for further consideration on 03.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)